

F.No. J-11017/3/2017-Judl. (Part-8)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 21st March, 2018

ORDER

The President is pleased to engage **Shri Mahender Kumar Bhardwaj**, Advocate as Senior Panel Counsel for conducting Central Government litigation (except the cases of Railways & Taxation) before the High Court of Delhi, as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:

High Court of Delhi
Senior Panel Counsel

Name of Advocate	Contact details	Enrollment number
Shri Mahender Kumar Bhardwaj	528/2-A, Gali No. 5, Vishwas Nagar, Shahdara, Delhi-110032 Mob: 9899393940 Tel. 011-22385563 Email: justice4allg308@gmail.com	D/1172/1999

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's O.M. No. 24(2)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

Inder Kumar
21-3-18
(Inder Kumar)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Ms. Maninder Acharya, the Ld. ASG, High Court of Delhi.
3. The Registrar, High Court of Delhi.
4. The Incharge, Litigation (High Court) Section, High Court of Delhi, New Delhi.
5. Shri Mahender Kumar Bhardwaj, Sr. Panel Counsel at the address as mentioned herein above.
6. The Pay & Accounts Officer, Department of Legal Affairs, New Delhi.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)
Section Officer (Judicial)
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